## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:828 ANSWERED ON:29.07.2010 PENDING COURT CASES

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## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pending in various courts in the country in the Supreme Court and High Court, court-wise;
- (b) whether the Government has formulated any special action plan to reduce/dispose of the said court cases;
- (c) if so, the details thereof; and
- (d) the time by which the said plan is likely to be implemented?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

- (a): Statements indicating the number of cases pending in various courts in the country are enclosed as Annexure.
- (b) to (d): In order to reduce pendencies of cases in courts, a 'Vision Statement' indicating an Action Plan was presented in the 'National Consultation for strengthening of Judiciary towards Reducing Pendency and Delays' organized by the Department of Justice in October, 2009.

To implement the Action Plan, the Government has, in principle, decided to set up a 'National Mission for Delivery of Justice and Legal Reforms'. It is expected that the period of pendency of cases in the courts will reduce from an average of 15 years to an average of three years by 2012, after the National Mission gives effect to its strategies to fully implement the Action Plan envisaged in the Vision Statement. This Department is currently in the process of finalizing the matter of setting up of the National Mission.

The Government has also accepted the recommendations of the Thirteenth Finance Commission to provide a grant of Rs.5000 crore to the States for improving the justice delivery system in the country. The first instalment of Rs. 500 crores has already been released to the States. With the help of these grants, the States can, inter-alia, set up morning/ evening/ shift/ special magistrates` courts, also organize more Lok Adalats and strengthen mediation with a view to reducing court pendencies.